

IN THE HIGH COURT OF BOMBAY AT GOA

(LD-VC-OCW-28/2020 )

Prasad Naik ... Petitioner  
**Versus**  
Goa Coastal Zone Management  
Management Authority and anr. ... Respondents.

Shri Nigel Costa Frias, Advocate for the petitioner.  
Shri D. Shirodkar, Addl. Govt. Advocate for the respondent no.1.

**Coram:- DAMA SESHADRI NAIDU, J.**

**Date:- 10<sup>th</sup> July, 2020.**

P.C.

Initially the second respondent was not served, so the petitioner has taken private service and filed the proof. It is said to have been uploaded yesterday. That means the second respondent has been served very recently. Because of the lock down, the respondent may have faced hardship to enter appearance immediately. It is fair for the Court to grant one more week's time.

2. Nevertheless, the learned Additional Government Advocate appearing for the first respondent informs me that the review petition must be heard by the learned Judge whose judgment is under review. According to him, though the learned Judge is now in Bombay even the judgment was pronounced online from there. And similarly the hearing of review petition could also be taken up the same way.

3. Registry will look into this matter and put up a note about the prevailing practice. Post the matter 17.7.2020.

**DAMA SESHADRI NAIDU, J.**

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